

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, P A T N A

O.A.NO.: 301/96

DATE OF DECISION: 07-AUG-1996.

MOHD. SALIM.

: APPLICANT.

vs.

UNION OF INDIA & ORS.

: RESPONDENTS.

COUNSEL FOR THE APPLICANT.

: SHRI AJAY KUMAR.

COUNSEL FOR THE RESPONDENTS. : NONE.

C O R A M

HON'BLE MR. A.V.HARIDASAN, VICE-CHAIRMAN (J)

HON'BLE MR. N.K.VERMA, MEMBER (A)

ORDER DICTATED IN OPEN COURT

HON'BLE MR. A.V.HARIDASAN, VICE-CHAIRMAN (J):

Heard Shri Ajay Kumar, learned counsel for the applicant. After making submissions for sometime, learned counsel for the applicant seeks permission to withdraw this application with liberty to file a re-representation before the competent authority.

2. Granting such liberty, the application is dismissed as withdrawn.


(N. K. VERMA)
MEMBER (A)


(A.V. HARIDASAN)
VICE-CHAIRMAN (J)